



दिल्लीविकासप्राधिकरण/Delhi Development Authority  
 कार्मिकशाखा/1- PERSONNEL BRANCH-I  
 कमरानं. 311, बीब्लॉक, विकाससदन, आई.एन.ए., नईदिल्ली-110023-  
 ROOM NO.311, B-BLOCK, VIKAS SADAN, INA, NEW DELHI-110023

F7(110)2011/PBE/2230  
 To,

Dated: 24/9/24

1. All Secretaries, Government of India.
2. All Chief Secretaries, States/UTs
3. Controller General of Defence Accounts, West Block V, RK Puram New Delhi-66
4. The Assistant Controller and Auditor General, office of the Controller and Auditor General of India, 10, Bahadur Shah Safar, New Delhi.
5. Controller General of Accounts, Min of Fin, 7<sup>th</sup> Floor, Lok Nayak Bhawan, Khan Market, New Delhi-110003.
6. Controller General of Accounts, Post & Telegraph Deptt., Patel Chowk, Delhi
7. Director (Local Bodies), 9<sup>th</sup> Level, A wing Delhi Secretariat, IPS Estate, Delhi
8. The Secretary (Services), GNCTD, New Sachivalaya, IPS Estate, New Delhi-02
9. Chief Executive Officer, Delhi Cantonment Board, Delhi Cantt-10
10. Chief Executive Officer, Delhi Jal Board, Barunalaya, Jhandanwalan, Delhi.
11. The Registrar General, Delhi High Court.
12. The Registrar General, All High Courts of all States.
13. All District Judges, Delhi.
14. Chairman CBDT, Ministry of Finance, North Block, New Delhi-110001.
15. The Director General Works, CPWD Nirman Bhawan, New Delhi-110001.
16. The Secretary, New Delhi Municipal Council, New Delhi  
 The Dy. Secy. (Service), GNCTD, Players Bldg., IP Estate, New Delhi.
17. The Secretary, Min of Environment & Forest, Paryavarn Bhawan, CGO Complex Lodhi Road, New Delhi-110003.
18. National Informatics Centre Services Level '3' B Wing, Delhi Sachivalaya, Delhi-110054.
19. Educational Consultants India Ltd, EDCIL House, 18A Sector 16A, Noida-201301.
20. Department of Telecommunications, Sanchar Bhawan, Rafi Marg New Delhi-110001.
21. Dept. of Electronics & Information Technology, Electronic Niketan, 6, CGO Complex Lodhi Road New Delhi-110003.
22. Deptt. of Information Technology, 9<sup>th</sup> level, B wing Delhi Secretariat, Delhi-110013.
23. Centre for Development of Advanced Computing, 1<sup>st</sup>&2<sup>nd</sup> Floor, E-25, Hauz Khas, New Delhi-16.
24. Centre of Development of Telematics, C-Dot Campus, Mehrauli, New Delhi-110030.

**Subject:-** Filling up the post of Chief Legal Advisor (1 in no.), Addl. CLA (1 in no.) and Dy. CLA (1 in no.) in DDA on deputation basis.

**Sir/Madam,**

I am directed to communicate that DDA invited the applications for filling up the post of Chief Legal Advisor (1 in no.), Addl. CLA (1 in no.) and Dy. CLA (1 in no.) in DDA on deputation

basis. The last date of receiving applications in the afore-mentioned posts is **15.10.24**. The detailed vacancy Notices for afore-mentioned posts are also enclosed herewith.

It is therefore, requested that the names of suitable and willing officers fulfilling the conditions, along with their applications and bio-data (performa as enclosed) with certification that the entries in the applications have been verified from the records and found correct. (ii) ACRs/APARs for the preceding 05 years. (iii) List of major/minor penalties, if any imposed on the officer during the last ten years/No penalty certificate, etc. **(an advance copy through e-mail on consultantpb1@dda.org.in)** may please be forwarded to the Commissioner (Personnel), Delhi Development Authority, Block E-1, Ground Floor, Vikas Sadan, New Delhi-110023, within 15 days of issue of this letter/circular to enable us to consider selection for appointment to the above post on deputation basis. Application Performa is attached.

This may please be given **“TOP PRIORITY”**

Yours sincerely,

  
(Vineet Jain) 24/10/24

Commissioner(Personnel)



दिल्ली विकास प्राधिकरण/ DELHI DEVELOPMENT AUTHORITY  
कार्मिक शाखा - 1/PERSONNEL BRANCH-I  
कमरा नं. 311, बी ब्लॉक, विकास सदन, आई.एन.ए., नई दिल्ली-110023  
ROOM NO.311, B-BLOCK, VIKAS SADAN, INA, NEW DELHI-110023

No. F.7(110)2011/PB-I/2148

Dated: 19/9/24

V.N. No - 07/2024/PB-I/DDA

**Sub: - Filling up the post of Addl. Chief Legal Advisor in DDA on Deputation basis.**

Delhi Development Authority invites applications in the prescribed format from the eligible officers of Central/State Govt./Public Sector Undertakings/Semi-Govt./Autonomous or Statutory Bodies for filling up one selection post of Addl. Chief Legal Advisor in Group - A in Pay Band-4, Rs. 37400-67000/- with Grade Pay of Rs. 8700/- (pre-revised), (Level-13 in the Pay Matrix as per 7<sup>th</sup> CPC) on deputation basis in DDA in accordance with the following provisions of the recruitment rules: -

**"Officers working in Central Government/ State Government/Public Sector Undertakings/ Autonomous Bodies possessing following eligibility criteria:**

(a)(i) Holding analogous posts in the parent department dealing with Legal affairs/matters.

OR

(ii) With 5 years of regular service in the parent department dealing with Legal affairs/matters in PB-III i.e. Rs.15600-39100 with Grade Pay of Rs.7600/-

(b) Possessing Degree in Law (entitling the incumbent for registration at Bar and appearing before the Courts) from a recognized University or equivalent"

Transfer of deputation will be initially for a period of One year which is extendable upto 5 years on year to year basis as per guidelines issued by DoPT. The terms and conditions of deputation shall be governed by the provisions mentioned in the OM dated 17<sup>th</sup> June, 2010 and as amended from time to time.

**General Conditions:**

- Candidates should apply through Cadre Controlling Authority in the parent department in the Bio-data/ Curriculum Viate (CV) proforma prescribed by DoPT vide OM No. F. No AB.14017/28/2014-Estt.(RR) dated 02.07.2015 enclosed herewith, along with relevant documents. The Cadre Controlling Authority should also fill up "Certificate by the Employer/Cadre Controlling Authority" invariably which is a part of prescribed application format.
- The application in the prescribed proforma should be forwarded by the concerned Cadre Controlling Authority certifying that the details furnished by the candidate are correct.
- The applications received after the last date of receipt shall not be entertained under any circumstances.
- The APARs for the last five years duly certified by the Group 'A' Officer in the parent department along with latest vigilance clearance report indicating the pending and settled disciplinary/criminal cases and the details of penalties imposed, if any, should also be furnished.
- The experience of the applicants should be comparable and relevant to the duties and responsibilities of the ex-cadre post.
- In case, the pay structure is different from central government, the comparable pay structure to the central government based on the 7<sup>th</sup> CPC should be clearly mentioned.
- It may be noted that the substantive pay scale/ pay band + Grade Pay/ Level in the pay matrix should be mentioned in the application as only the substantive post and pay scale/ pay band + grade pay/ level in the pay matrix will be considered by DDA. The financial up-gradation under ACP/ MACP/ NFSG/ NFU etc. should be shown separately.

The application, complete in all respect should reach the office of Commissioner (Personnel), Delhi Development Authority, Block E-1, Ground Floor, Vikas Sadan, New Delhi - 110023 on or before

15/10/24. Incomplete applications shall not be considered and will be rejected summarily.

Encl: As Above.

(Vineet Jain) 19/9/24  
Commissioner (Personnel)

**Bio-data /Curriculum Vitae (CV) proforma for submission by the candidate for appointment by  
deputation for the Post of Addl. Chief Legal Advisor  
(Strike out whichever is not applicable)**

1	Name and address (in Block Letters)	
2	Date of Birth	
3	i. Date of entry into service	
	ii. Date of retirement under Central /State Government Rules	
4	Educational Qualifications	
5	Whether Educational and other qualifications required for the post are satisfied (if any qualification has been treated as equivalent to the one prescribed in the Rules, state the authority for the same)	
	Qualifications /experience required as mentioned in the advertisement / vacancy circular	Qualifications / experience possessed by the officer
	Essential	Essential
	A)Qualification:-	A)Qualification:-
	B) Experience	B) Experience
	Desirable	Desirable
	A)Qualification:-	A)Qualification:-
	B) Experience	B) Experience
5.1	Note: This column needs to be amplified to indicate Essential and Desirable qualifications as mentioned in the RRs by the Administrative Ministry /Department / Office at the time of issue of Circular and issue of advertisement in the Employment News.	
5.2	In the case of Degree and Post Graduate Qualifications Elective / main Subjects and subsidiary subjects may be indicated by the Candidate.	

6 Please state clearly whether in the light of entries made by you above, you meet the requisite Essential Qualifications and work experience of the post.

6.1 Note: Borrowing Departments are to provide their specific comments / views confirming the relevant Essential Qualification / Work experience possessed by the Candidate (as indicated in the Bio-data) with reference to the post applied.

7 Details of employment, in chronological order. Enclose a separate sheet duly authenticated by your signature, if the space below is insufficient (Col. on the separate sheet should however remain as under).

Office / Institution	Post held on regular basis	From	To	*Pay Band and Grade Pay / Pay Matrix of the post held on regular basis	Nature of Duties (in detail) highlighting experience required for the post applied for

**\*Important: 1. Pay-Band and Grade Pay granted under ACP/MACP are personal to the officer and therefore, should not be mentioned. Only substantive Pay Band and Grade Pay / Pay Matrix of the post held on regular basis is to be mentioned. Details of ACP / MACP with present Pay Band and Grade Pay where such benefits have been drawn by the Candidate, may be indicated as below.**

**2. If the parent department is not following the Central Government Scales, their equivalent scales of pay/posts may be mentioned by the Candidate/Cadre Controlling Authority.**

Office/Institution	Pay, Pay Band, and Grade Pay drawn under ACP / MACP Scheme	from	To

8	Nature of present employment i.e. Ad-hoc or Temporary or Quasi-Permanent or Permanent			
9	In case the present employment is held on deputation / contract basis, please state-			
	a) The date of initial appointment	b) Period of appointment on deputation/ contract	c) Name of the parent office / organization to which the applicant belongs.	d) Name of the post and Pay of the post held in substantive capacity in the parent organization.
9.1	Note:- In case of officers already on deputation, the applications of such officers should be forwarded by the parent cadre / Department along with Cadre Clearance , Vigilance Clearance and Integrity Certificate.			
9.2	Note: Information under Column 9(c) & (d) above must be given in all cases where a person is holding a post on deputation outside the cadre/ organization but still maintaining a lien in his parent cadre / organization.			
10	If the post held on Deputation in the past by the applicant, date of return from the last deputation and other details.			
11	<p>Additional details about present employment:</p> <p>Please state whether working under (indicate the name of your employer against the relevant column:</p> <ul style="list-style-type: none"> <li>j) Central Government</li> <li>k) State Government</li> <li>l) Union Territory Administration</li> <li>m) Autonomous Organization</li> <li>n) Statutory Organization</li> <li>o) Public Sector Undertaking</li> <li>p) Recognized University</li> <li>q) Recognized Research Institute</li> <li>r) Others</li> </ul>			
12	Please state whether you are working in the same Department and are in the feeder grade or feeder to feeder grade.			

13	Are you in Revised Scale of Pay? If yes, give the date from which the revision took place and also indicate the pre-revised scale.	
14	Total emoluments per month now drawn	
	Basic Pay in the PB	Grade Pay
	Total Emoluments	
15	In case the applicant belongs to an Organization which is not following the Central Government Pay –scales, the latest salary slip issued by the Organization showing the following details may be enclosed.	
	Basic Pay with Scale of Pay and rate of increment	Dearness Pay / interim relief / other Allowances etc. (with break-up details)
	Total Emoluments	
16A	<p>Additional information, if any, relevant to the post you applied for in support of your suitability for the post.</p> <p>{This among other things may provide information with regard to (i) additional academic qualifications (ii) professional training and (iii) work experience over and above prescribed in the Vacancy Circular/Advertisement} (Note: Enclose a separate sheet if the space is insufficient)</p>	
16B	<p><b>Achievements:</b></p> <p>The candidates are requested to indicate information with regard to;</p> <p>(i) Research publications and reports and special projects</p> <p>(ii) Awards / Scholarships / Official Appreciation</p> <p>(iii) Affiliation with the professional bodies / institutions / societies and;</p> <p>(iv) Patents registered in own name or achieved for the organization</p>	

	(v) Any research / innovative measure involving official recognition (vi) any other information. (Note: Enclose a separate sheet if the space is insufficient)	
17	Please state whether you are applying for deputation (ISTC) / Absorption / Re-employment Basis (officers under Central / state Governments are only eligible for "Absorption". Candidates of non-Government Organizations are eligible only for Short Term Contract)  (The option of 'STC' / 'Absorption' / 'Re-employment' are available only if the vacancy circular specially mentioned recruitment by "STC" or "Absorption" or "re-employment")	
18	Whether belongs to SC/ST	

I have carefully gone through the vacancy circular/advertisement and I am well aware that the information furnished in the Curriculum Vitae duly supported by the documents in respect of Essential Qualification / Work Experience submitted by me will also be assessed by the Selection Committee at the time of selection for the post. The Information / details provided by me are correct and true to the best of my knowledge and no material fact having a bearing on my selection has been suppressed / withheld.

(Signature of the candidate)

Post \_\_\_\_\_

Department \_\_\_\_\_

Address (Office) \_\_\_\_\_

Address (Residential) \_\_\_\_\_

Mobile No. \_\_\_\_\_

Dated: -



**Certificate by the Employer /Cadre Controlling Authority**

The information / details provided in the above application by the applicant are true and correct as per the facts available on records. He / she possesses educational qualifications and experience mentioned in the vacancy Circular. If selected, he / she will be relieved immediately.

2. Also certified that;

- i) There is no vigilance or disciplinary case pending / contemplated against Sh. /Smt.....
- ii) His / Her integrity is certified.
- iii) His / Her CR Dossier in original is enclosed / photocopies of the ACRs for the last 5 years duly attested by an officer of the rank of Under Secretary of the Govt. of India or above are enclosed.
- iv) No major / minor penalty has been imposed on him / her during the last 10 years OR A list of major / minor penalties imposed on him / her during the last 10 years is enclosed (as the case may be.)

Countersigned

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(Employer / Cadre Controlling Authority with Seal)

**Points to be noted by the Parent Department**

1. Vigilance Clearance will not normally be granted for a period of 3 years after the currency of punishment, if a minor penalty has been imposed on an officer. In case of imposition of a major penalty, Vigilance Clearance will not normally be granted for a period of 5 years after the currency of punishment in terms of DOP&T O.M. No. 11012/11/2007-Estt (A) dated 14.12.2007.
2. While forwarding applications in respect of officers who are about to complete their 'cooling-off' period shortly the instructions of DOP&T as contained in O.M No. 2/1/2012-Estt. (Pay. II) dated 04.01.2013 may be strictly adhered to.
3. The applicants/CV not accompanied by supporting certificate/documents in support of Qualification and Experience claimed by the candidates would not be processed for determining the eligibility of the candidate for the selection.
4. Crucial date for determining the eligibility of the applicants will be counted after excluding the first date of publication of the vacancy/post in the employment News. E.g.: - For the vacancy published in the Employment News of 18-24 Jan. 2014, the crucial date will be counted from the 19<sup>th</sup> Jan.2014 (excluding the first date of publication).



दिल्ली विकास प्राधिकरण/ DELHI DEVELOPMENT AUTHORITY

कार्मिक शाखा - I / PERSONNEL BRANCH-I

कमरा नं 311, बी ब्लॉक, विकास सदन, आई.एन.ए., नई दिल्ली-110023

ROOM NO.311, B-BLOCK, VIKAS SADAN, INA, NEW DELHI-110023

No. F.7(218)2013/PB-I/2095

Dated 12/9/2024

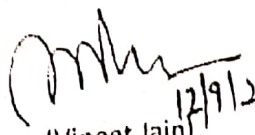
V.N. No - 06/2024/PB-I/DDA and V.N. No -08/2024/PB-I/DDA

Sub: - Extension of last date of applications in respect of filling up post of Chief legal advisor in DDA and 01 selection post of Dy. CLA (Level-12 in the Pay Matrix as per 7<sup>th</sup> CPC) in DDA on Deputation basis.

1. Delhi Development Authority invited applications in the prescribed format from the eligible officers *dealing with legal affairs/matters under the Central/State Govt./Public Sector Undertakings/Semi-Govt./Autonomous or Statutory Bodies*, for filling up the post of Chief Legal Advisor in PB-4 with Grade Pay of Rs. 8700/- (revised to Level-13 in the Pay Matrix as per 7<sup>th</sup> CPC) on deputation basis in DDA vide vacancy notice V.N. No -06/2024/PB-I/DDA dated 10.07.2024 (copy enclosed) and the last date of receiving complete application was 29.07.24. The same is now extended to 15.10.2024.
2. Delhi Development Authority also invited applications in the prescribed format from the eligible officers working in Central Government/ State Government/ Semi-Govt./ Union Territory Administrations/ Statutory Organizations/ Public Sector Undertakings/ Autonomous Bodies for filling up 01 post of Dy. Chief Legal Advisor in PB-3, Rs. 15600-39100 with Grade Pay of Rs. 7600/-, (Level-12 in the Pay Matrix as per 7<sup>th</sup> CPC) on deputation basis in DDA vide vacancy notice V.N. No -08/2024/PB-I/DDA dated 16.07.2024 (copy enclosed) and the last date of receiving complete application was 27.08.24. The same is now extended to 15.10.2024.

Complete notification containing essential qualification, maximum age and experience etc. along with the format of applications in respect of afore-mentioned posts is available on website of DDA [www.dda.gov.in](http://www.dda.gov.in). All other terms and conditions of the afore-mentioned vacancy notices remain same.

Encl: As Above.

  
(Vineet Jain)  
12/9/24  
Commissioner (Personnel)



दिल्ली विकास प्राधिकरण/ DELHI DEVELOPMENT AUTHORITY  
कार्मिक शाखा -1/PERSONNEL BRANCH-I  
कमरा नं. 311, बी ब्लॉक, विकास सदन, आई.एन.ए., नई दिल्ली-110023  
ROOM NO.311, B-BLOCK, VIKAS SADAN, INA, NEW DELHI-110023

For DDA's Website

No. F.7(110)2011/PB-I/1454

Dated: 16/7/2024

V.N. No -08/2024/PB-I/DDA

**Sub: - Filling up 01 selection post of Dy. CLA (Level-12 In the Pay Matrix as per 7<sup>th</sup> CPC) In DDA on Deputation basis.**

Delhi Development Authority invites applications in the prescribed format from the eligible officers working in Central Government/ State Government/ Semi-Govt./ Union Territory Administrations/ Statutory Organizations/ Public Sector Undertakings/ Autonomous Bodies for filling up 01 post of Dy. Chief Legal Advisor in PB-3, Rs. 15600-39100 with Grade Pay of Rs. 7600/-, (Level-12 In the Pay Matrix as per 7<sup>th</sup> CPC) on deputation basis in DDA in accordance with the following provisions of the recruitment rules: -

*"From amongst the officers dealing with Legal Affairs/matters under the Central/State Govt./Public Sector Undertakings/Semi-Govt./Autonomous or Statutory Bodies:*

- (a) (i) Holding analogous posts on regular basis in the cadre/parent department; or  
(ii) With 5 years service in posts in the Pay Band-3, Rs. 15600-39100 with Grade Pay of Rs. 6600/- or equivalent;

and

(b) Possessing Regular Degree in Law (entitling the Incumbent for Registration at Bar and appearing before the Courts) from a recognized University or equivalent and preferably having experience of dealing with land acquisition, transfer of property, revenue and Service matters etc;"

**Note:** The transfer of deputation shall be initially for a period of 01 year which is extendable up to 5 years on year to year basis as per guidelines issued by DoPT. The Terms and Conditions of deputation shall be governed by the provisions mentioned in the OM dated 17<sup>th</sup> June, 2010 and as amended from time to time.

**General Conditions:**

- Candidates should apply through Cadre Controlling Authority in the parent department in the proforma prescribed by DoPT vide OM No. F. No AB.14017/28/2014-Estt.(RR) dated 02.07.2015 enclosed herewith, along with relevant documents. The Cadre Controlling Authority should also fill up "Certificate by the Employer/Cadre Controlling Authority" invariably which is a part of prescribed application format.
- The application in the prescribed proforma should be forwarded by the concerned Cadre Controlling Authority certifying that the details furnished by the candidate are correct as per records.
- The applications received after the last date of receipt shall not be entertained under any circumstances.
- The period of deputation shall be initially for 01 year extendable up to five years on year to year basis, which may, however, be terminated at any time before completion of period/extended period at the discretion of the Delhi Development Authority.
- The Pay and allowances and other conditions of deputation of the officers selected on deputation shall be regulated in accordance with the Department of Personnel & Training's OM No. 6/8/2009-Estt. (Pay-II) dated 17.06.2010 and as amended from time to time.
- The APARs for the last five years duly certified by the Group 'A' Officer in the parent department along with latest vigilance clearance report indicating the pending and settled disciplinary/criminal cases and the details of penalties imposed, if any, should also be furnished.
- The level of responsibilities and duties of cadre post of the applicants should be comparable to the duties and responsibilities of the ex-cadre post.
- It may be noted that the substantive pay scale/ pay band + Grade Pay/ Level in the pay matrix should be mentioned in the application as only the substantive post and pay scale/ pay band + grade pay/ level in the pay matrix will be considered by DDA. The financial up-gradation under ACP/ MACP/ NFSG/ NFU etc. should be shown separately.
- In case, the pay structure is different from central government, the comparable pay structure to the central government based on the 7<sup>th</sup> CPC should be clearly mentioned.

The application, complete in all respect should reach the office of Commissioner (Personnel), Delhi Development Authority, E-1, Ground Floor, Vikas Sadan, New Delhi - 110023 on or before 27/8/24. Incomplete applications shall not be considered and will be rejected summarily.

Encl: As Above.

(Ineet Jain)  
27/8/24

**Bio-data /Curriculum Vitae (CV) proforma for submission by the candidate for appointment by  
deputation for the Post of Dy. Chief Legal Advisor  
(Strike out whichever is not applicable)**

1	Name and address  (in Block Letters)		
2	Date of Birth		
3	i. Date of entry into service		
	ii. Date of retirement under Central /State Government Rules		
4	Educational Qualifications		
5	Whether Educational and other qualifications required for the post are satisfied (if any qualification has been treated as equivalent to the one prescribed in the Rules, state the authority for the same)		
	Qualifications /experience required as mentioned in the advertisement / vacancy circular	Qualifications / experience possessed by the officer	
	Essential	Essential	
	A)Qualification:-	A)Qualification:-	
	B) Experience	B) Experience	
	Desirable	Desirable	
	A)Qualification:-	A)Qualification:-	
	B) Experience	B) Experience	
	5.1	Note: This column needs to be amplified to indicate Essential and Desirable qualifications as mentioned in the RRs by the Administrative Ministry /Department / Office at the time of issue of Circular and issue of advertisement in the Employment News.	
	5.2	In the case of Degree and Post Graduate Qualifications Elective / main Subjects and subsidiary subjects may be indicated by the Candidate.	

6	Please state clearly whether in the light of entries made by you above, you meet the requisite Essential Qualifications and work experience of the post.					
6.1	Note: Borrowing Departments are to provide their specific comments / views confirming the relevant Essential Qualification / Work experience possessed by the Candidate (as indicated in the Bio-data) with reference to the post applied.					
7	Details of employment, in chronological order. Enclose a separate sheet duly authenticated by your signature, if the space below is insufficient (Col. on the separate sheet should however remain as under).					
	Office / Institution	Post held on regular basis	From	To	*Pay Band and Grade Pay / Pay Matrix of the post held on regular basis	Nature of Duties (in detail) highlighting experience required for the post applied for
	<p><b>*Important: 1. Pay-Band and Grade Pay granted under ACP/MACP are personal to the officer and therefore, should not be mentioned. Only substantive Pay Band and Grade Pay / Pay Matrix of the post held on regular basis is to be mentioned. Details of ACP / MACP with present Pay Band and Grade Pay where such benefits have been drawn by the Candidate, may be indicated as below.</b></p> <p><b>2. If the parent department is not following the Central Government Scales, their equivalent scales of pay/posts may be mentioned by the Candidate/Cadre Controlling Authority.</b></p>					
	Office/Institution	Pay, Pay Band, and Grade Pay drawn under ACP / MACP Scheme	from	To		

8	Nature of present employment i.e. Ad-hoc or Temporary or Quasi-Permanent or Permanent			
9	In case the present employment is held on deputation / contract basis, please state-			
	a) The date of initial appointment	b) Period of appointment on deputation/ contract	c) Name of the parent office / organization to which the applicant belongs.	d) Name of the post and Pay of the post held in substantive capacity in the parent organization.
9.1	Note:- In case of officers already on deputation, the applications of such officers should be forwarded by the parent cadre / Department along with Cadre Clearance , Vigilance Clearance and Integrity Certificate.			
9.2	Note: Information under Column 9(c) & (d) above must be given in all cases where a person is holding a post on deputation outside the cadre/ organization but still maintaining a lien in his parent cadre / organization.			
10	If the post held on Deputation in the past by the applicant, date of return from the last deputation and other details.			
11	<p>Additional details about present employment:</p> <p>Please state whether working under (Indicate the name of your employer against the relevant column:</p> <ul style="list-style-type: none"> <li>a) Central Government</li> <li>b) State Government</li> <li>c) Union Territory Administration</li> <li>d) Autonomous Organization</li> <li>e) Statutory Organization</li> <li>f) Public Sector Undertaking</li> <li>g) Recognized University</li> <li>h) Recognized Research Institute</li> <li>i) Others</li> </ul>			
12	Please state whether you are working in the same Department and are in the feeder grade or feeder to feeder grade.			

13	Are you in Revised Scale of Pay? If yes, give the date from which the revision took place and also indicate the pre-revised scale.		
14	Total emoluments per month now drawn		
	Basic Pay in the PB	Grade Pay	Total Emoluments
15	In case the applicant belongs to an Organization which is not following the Central Government Pay –scales, the latest salary slip issued by the Organization showing the following details may be enclosed.		
	Basic Pay with Scale of Pay and rate of increment	Dearness Pay / interim relief / other Allowances etc. (with break-up details)	Total Emoluments
16A	Additional information, if any, relevant to the post you applied for in support of your suitability for the post.  (This among other things may provide information with regard to (i) additional academic qualifications (ii) professional training and (iii) work experience over and above prescribed in the Vacancy Circular/Advertisement) (Note: Enclose a separate sheet if the space is insufficient)		
16B	<b>Achievements:</b>  The candidates are requested to indicate information with regard to; :  (i) Research publications and reports and special projects  (ii) Awards / Scholarships / Official Appreciation  (iii) Affiliation with the professional bodies / institutions / societies and;  (iv) Patents registered in own name or achieved for the organization		

	(v) Any research / innovative measure involving official recognition  (vi) any other information.  (Note: Enclose a separate sheet if the space is insufficient)	
17	Please state whether you are applying for deputation (ISTC) / Absorption / Re-employment Basis (officers under Central / state Governments are only eligible for "Absorption". Candidates of non-Government Organizations are eligible only for Short Term Contract)	
	(The option of 'STC' / 'Absorption' / 'Re-employment' are available only if the vacancy circular specially mentioned recruitment by "STC" or "Absorption" or "re-employment")	
18	Whether belongs to SC/ST	

I have carefully gone through the vacancy circular/advertisement and I am well aware that the information furnished in the Curriculum Vitae duly supported by the documents in respect of Essential Qualification / Work Experience submitted by me will also be assessed by the Selection Committee at the time of selection for the post. The information / details provided by me are correct and true to the best of my knowledge and no material fact having a bearing on my selection has been suppressed / withheld.

(Signature of the candidate)

Post \_\_\_\_\_  
 Department \_\_\_\_\_  
 Address (Office) \_\_\_\_\_  
 \_\_\_\_\_  
 Address (Residential) \_\_\_\_\_  
 Mobile No. \_\_\_\_\_

Dated: -



**Certificate by the Employer /Cadre Controlling Authority**

The information / details provided in the above application by the applicant are true and correct as per the facts available on records. He / she possesses educational qualifications and experience mentioned in the vacancy Circular. If selected, he / she will be relieved immediately.

2. Also certified that;
- i) There is no vigilance or disciplinary case pending / contemplated against Sh. /Smt.....
  - ii) His / Her integrity is certified.
  - iii) His / Her CR Dossier in original is enclosed / photocopies of the ACRs for the last 5 years duly attested by an officer of the rank of Under Secretary of the Govt. of India or above are enclosed.
  - iv) No major / minor penalty has been imposed on him / her during the last 10 years OR A list of major / minor penalties imposed on him / her during the last 10 years is enclosed (as the case may be.)

Countersigned

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(Employer / Cadre Controlling Authority with Seal)

**Points to be noted by the Parent Department**

1. **Vigilance Clearance** will not normally be granted for a period of 3 years after the currency of punishment, if a minor penalty has been imposed on an officer. In case of imposition of a major penalty, Vigilance Clearance will not normally be granted for a period of 5 years after the currency of punishment in terms of DOP&T O.M. No. 11012/11/2007-Estt (A) dated 14.12.2007.
2. While forwarding applications in respect of officers who are about to complete their 'cooling-off' period shortly the instructions of DOP&T as contained in O.M No. 2/1/2012-Estt. (Pay. II) dated 04.01.2013 may be strictly adhered to.
3. The applicants/CV not accompanied by supporting certificate/documents in support of Qualification and Experience claimed by the candidates would not be processed for determining the eligibility of the candidate for the selection.
4. Crucial date for determining the eligibility of the applicants will be counted after excluding the first date of publication of the vacancy/post in the employment News. E.g.: - For the vacancy published in the Employment News of 18-24 Jan. 2014, the crucial date will be counted from the 19<sup>th</sup> Jan.2014 (excluding the first date of publication).



**INDICATIVE NOTICE**  
For Press Publication  
**V.N. No. 08/2024/PB-I/DDA**

दिल्ली विकास प्राधिकरण/ DELHI DEVELOPMENT AUTHORITY  
कार्मिक शाखा -1/PERSONNEL BRANCH-I  
कमरा नं. 311, बी ब्लॉक , विकास सदन, आई.एन.ए , नई दिल्ली-110023  
ROOM NO.311, B-BLOCK, VIKAS SADAN, INA, NEW DELHI-110023

**VACANCY NOTICE**

Delhi Development Authority invites applications in the prescribed format from the eligible officers working in Central Government/ State Government/ Semi-Govt./ Union Territory Administrations/ Statutory Organizations/ Public Sector Undertakings/ Autonomous Bodies for filling up 01 selection post of Dy. Chief Legal Advisor in PB-3, Rs. 15600-39100 with Grade Pay of Rs. 7600/-, (Level-12 in the Pay Matrix as per 7<sup>th</sup> CPC) on deputation basis in DDA.

For Complete details regarding eligibility criteria, terms & conditions, etc., kindly visit DDA's website [www.dda.gov.in](http://www.dda.gov.in). in the link "Jobs". The Last date of submission of applications

is 27/8/24.

  
(Vineet Jain)

Commissioner(Personnel)



For DDA's

**दिल्ली विकास प्राधिकरण/ DELHI DEVELOPMENT AUTHORITY**  
**कार्मिक शाखा -1/PERSONNEL BRANCH-I**  
 कमरा नं. 311, बी ब्लॉक, विकास सदन, आई.एन.ए., नई दिल्ली-110023  
 ROOM NO.311, B-BLOCK, VIKAS SADAN, INA, NEW DELHI-110023

No. F.7(218)2013/PB-I/1409

Dated: 10/7/24

V.N. No - 06/2024/PB-I/DDA

**Sub: - Filling up the post of Chief Legal Advisor in DDA on Deputation basis.**

Delhi Development Authority invites applications in the prescribed format from the eligible officers *dealing with legal affairs/matters under the Central/State Govt./Public Sector Undertakings/Semi-Govt./Autonomous or Statutory Bodies*, for filling up the post of Chief Legal Advisor in PB-4 with Grade Pay of Rs. 8700/- (revised to Level-13 in the Pay Matrix as per 7<sup>th</sup> CPC) on deputation basis in DDA. Following are the eligibility conditions: -

***"Officers dealing with Legal Affairs/matters under the Central/State Govt./Public Sector Undertakings/Semi-Govt./Autonomous or Statutory Bodies.***

- (a) (i) Holding analogous posts on regular basis in the cadre/parent department; or  
 (ii) With 5 years service in posts in the Pay Band-3, Rs. 15600-39100/- with Grade Pay of Rs. 7600/- or equivalent; and
- (b) Possessing Regular Degree in Law (entitling the incumbent for Registration at Bar and appearing before the Courts) from a recognized University or equivalent and preferably having experience of dealing with land acquisition, transfer of property, revenue and Service matters etc;

**General Conditions:**

- i. Candidates should apply through Cadre Controlling Authority in the parent department in the Bio-data/ Curriculum Vite (CV) proforma prescribed by DoPT vide OM No. F. No AB.14017/28/2014-Estt,(RR) dated 02.07.2015 enclosed herewith, along with relevant documents. The Cadre Controlling Authority should also fill up "Certificate by the Employer/Cadre Controlling Authority" invariably which is a part of prescribed application format.
- ii. The application in the prescribed proforma should be forwarded by the concerned Cadre Controlling Authority certifying that the details furnished by the candidate are correct.
- iii. The applications received after the last date of receipt shall not be entertained under any circumstances.
- iv. The period of deputation shall be initially for 03 years extendable up to five years on year to year basis, which may, however, be terminated at any time before completion of period/extended period at the discretion of the Delhi Development Authority. The terms and conditions of the deputation shall be governed by the provisions of the OM No. 6/8/2009-Est (Pay II) dated 17.06.2010 issued by DoP&T.
- v. The APARs for the last five years duly certified by the Group 'A' Officer in the parent department along with latest vigilance clearance report indicating the pending and settled disciplinary/criminal cases and the details of penalties imposed, if any, should also be furnished.
- vi. The experience of the applicants should be comparable and relevant to the duties and responsibilities of the ex-cadre post.
- vii. In case, the pay structure is different from central government, the comparable pay structure to the central government based on the 7<sup>th</sup> CPC should be clearly mentioned.
- viii. It may be noted that the substantive pay scale/ pay band + Grade Pay/ Level in the pay matrix should be mentioned in the application as only the substantive post and pay scale/ pay band + grade pay/ level in the pay matrix will be considered by DDA. The financial up-gradation under ACP/ MACP/ NFSG/ NFU etc. should be shown separately.

The application, complete in all respect should reach the office of Commissioner (Personnel), Delhi Development Authority, Block E-1, Ground Floor, Vikas Sadan, New Delhi - 110023 on or before **29.07.2024**. Incomplete applications shall not be considered and will be rejected summarily.

**Encl: As Above.**

**Bio-data /Curriculum Vitae (CV) proforma for submission by the candidate for appointment by  
deputation for the Post of Chief Legal Advisor  
(Strike out whichever is not applicable)**

1	Name and address (in Block Letters)	
2	Date of Birth	
3	i. Date of entry into service	
	ii. Date of retirement under Central /State Government Rules	
4	Educational Qualifications	
5	Whether Educational and other qualifications required for the post are satisfied (if any qualification has been treated as equivalent to the one prescribed in the Rules, state the authority for the same)	
	Qualifications /experience required as mentioned in the advertisement / vacancy circular	Qualifications / experience possessed by the officer
	Essential	Essential
	A)Qualification:-	A)Qualification:-
	B) Experience	B) Experience
	Desirable	Desirable
	A)Qualification:-	A)Qualification:-
	B) Experience	B) Experience
5.1	Note: This column needs to be amplified to indicate Essential and Desirable qualifications as mentioned in the RRs by the Administrative Ministry /Department / Office at the time of issue of Circular and issue of advertisement in the Employment News.	
5.2	In the case of Degree and Post Graduate Qualifications Elective / main Subjects and subsidiary subjects may be indicated by the Candidate.	

6	Please state clearly whether in the light of entries made by you above, you meet the requisite Essential Qualifications and work experience of the post.					
6.1	Note: Borrowing Departments are to provide their specific comments / views confirming the relevant Essential Qualification / Work experience possessed by the Candidate (as indicated in the Bio-data) with reference to the post applied.					
7	Details of employment, in chronological order. Enclose a separate sheet duly authenticated by your signature, if the space below is insufficient (Col. on the separate sheet should however remain as under).					
	Office / Institution	Post held on regular basis	From	To	*Pay Band and Grade Pay / Pay Matrix of the post held on regular basis	Nature of Duties (in detail) highlighting experience required for the post applied for
<p><b>*Important: 1. Pay-Band and Grade Pay granted under ACP/MACP are personal to the officer and therefore, should not be mentioned. Only substantive Pay Band and Grade Pay / Pay Matrix of the post held on regular basis is to be mentioned. Details of ACP / MACP with present Pay Band and Grade Pay where such benefits have been drawn by the Candidate, may be indicated as below.</b></p> <p><b>2. If the parent department is not following the Central Government Scales, their equivalent scales of pay/posts may be mentioned by the Candidate/Cadre Controlling Authority.</b></p>						
	Office/Institution	Pay, Pay Band, and Grade Pay drawn under ACP / MACP Scheme		from	To	

8	Nature of present employment i.e. Ad-hoc or Temporary or Quasi-Permanent or Permanent			
9	In case the present employment is held on deputation / contract basis, please state-			
	a) The date of initial appointment	b) Period of appointment on deputation/ contract	c) Name of the parent office / organization to which the applicant belongs.	d) Name of the post and Pay of the post held in substantive capacity in the parent organization.
9.1	Note:- In case of officers already on deputation, the applications of such officers should be forwarded by the parent cadre / Department along with Cadre Clearance , Vigilance Clearance and Integrity Certificate.			
9.2	Note: Information under Column 9(c) & (d) above must be given in all cases where a person is holding a post on deputation outside the cadre/ organization but still maintaining a lien in his parent cadre / organization.			
10	If the post held on Deputation in the past by the applicant, date of return from the last deputation and other details.			
11	<p>Additional details about present employment:</p> <p>Please state whether working under (indicate the name of your employer against the relevant column):</p> <ul style="list-style-type: none"> <li>a) Central Government</li> <li>b) State Government</li> <li>c) Union Territory Administration</li> <li>d) Autonomous Organization</li> <li>e) Statutory Organization</li> <li>f) Public Sector Undertaking</li> <li>g) Recognized University</li> <li>h) Recognized Research Institute</li> <li>i) Others</li> </ul>			
12	Please state whether you are working in the same Department and are in the feeder grade or feeder to feeder grade.			

13	Are you in Revised Scale of Pay? If yes, give the date from which the revision took place and also indicate the pre-revised scale.		
14	Total emoluments per month now drawn		
	Basic Pay in the PB	Grade Pay	Total Emoluments
15	In case the applicant belongs to an Organization which is not following the Central Government Pay –scales, the latest salary slip issued by the Organization showing the following details may be enclosed.		
	Basic Pay with Scale of Pay and rate of increment	Dearness Pay / interim relief / other Allowances etc. (with break-up details)	Total Emoluments
16A	Additional information, if any, relevant to the post you applied for in support of your suitability for the post.  {This among other things may provide information with regard to (i) additional academic qualifications (ii) professional training and (iii) work experience over and above prescribed in the Vacancy Circular/Advertisement} (Note: Enclose a separate sheet if the space is insufficient)		
16B	<b>Achievements:</b>  The candidates are requested to indicate information with regard to;  (i) Research publications and reports and special projects  (ii) Awards / Scholarships / Official Appreciation  (iii) Affiliation with the professional bodies / institutions / societies and;  (iv) Patents registered in own name or achieved for the organization		

	(v) Any research / innovative measure involving official recognition  (vi) any other information.  (Note: Enclose a separate sheet if the space is insufficient)	
17	Please state whether you are applying for deputation (ISTC) / Absorption / Re-employment Basis (officers under Central / state Governments are only eligible for "Absorption". Candidates of non-Government Organizations are eligible only for Short Term Contract)	
	(The option of 'STC' / 'Absorption' / 'Re-employment' are available only if the vacancy circular specially mentioned recruitment by "STC" or "Absorption" or "re-employment")	
18	Whether belongs to SC/ST	

I have carefully gone through the vacancy circular/advertisement and I am well aware that the information furnished in the Curriculum Vitae duly supported by the documents in respect of Essential Qualification / Work Experience submitted by me will also be assessed by the Selection Committee at the time of selection for the post. The information / details provided by me are correct and true to the best of my knowledge and no material fact having a bearing on my selection has been suppressed / withheld.

(Signature of the candidate)

Post \_\_\_\_\_

Department \_\_\_\_\_

Address (Office) \_\_\_\_\_

Address (Residential) \_\_\_\_\_

Mobile No. \_\_\_\_\_

Dated: -



### Certificate by the Employer / Cadre Controlling Authority

The information / details provided in the above application by the applicant are true and correct as per the facts available on records. He / she possesses educational qualifications and experience mentioned in the vacancy Circular. If selected, he / she will be relieved immediately.

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Countersigned

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(Employer / Cadre Controlling Authority with Seal)

#### Points to be noted by the Parent Department

1. Vigilance Clearance will not normally be granted for a period of 3 years after the currency of punishment, if a minor penalty has been imposed on an officer. In case of imposition of a major penalty, Vigilance Clearance will not normally be granted for a period of 5 years after the currency of punishment in terms of DOP&T O.M. No. 11012/11/2007-Estt (A) dated 14.12.2007.
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**INDICATIVE NOTICE**  
For Press Publication  
**V.N. No. 06/2024/PB-I/DDA**

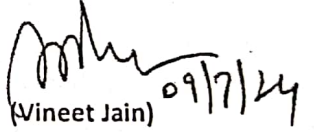
दिल्ली विकास प्राधिकरण/ DELHI DEVELOPMENT AUTHORITY  
कार्मिक शाखा -1/PERSONNEL BRANCH-I  
कमरा नं. 311, बी ब्लॉक, विकास सदन, आई.एन.ए., नई दिल्ली-110023  
ROOM NO.311, B-BLOCK, VIKAS SADAN, INA, NEW DELHI-110023

**VACANCY NOTICE**

**Sub: -** Filling up post of Chief Legal Advisor in DDA on deputation basis.

Delhi Development Authority invites applications in the prescribed format from the eligible officers *dealing with legal affairs/matters under the Central/State Govt./Public Sector Undertakings/Semi-Govt./Autonomous or Statutory Bodies*, for filling up the post of Chief Legal Advisor in PB-4 with Grade Pay of Rs. 8700/- (revised to Level-13 in the Pay Matrix as per 7<sup>th</sup> CPC) on deputation basis in DDA.

For Complete details regarding eligibility criteria, terms & conditions, application format etc., kindly visit DDA's website [www.dda.gov.in](http://www.dda.gov.in) in the link "Jobs". The Last date of submission of applications is **29.07.2024**.

  
(Vineet Jain) 09/7/24

Commissioner(Personnel)

**Copy to: -** The following organizations are requested to give this a wide circulation and sponsor the names of eligible and willing officers to this office.

1. The Joint Secretary, Ministry of Law & Justice, Govt. of India, 4<sup>th</sup> Floor, A-Wing, Shastri Bhawan, New Delhi-110001
2. The Secretary, Railway Board, Ministry of Railways, Rail Bhawan, New Delhi.
3. The Joint Secretary, Ministry of Housing & Urban Affairs, Govt. of India, Nirman Bhawan, New Delhi.
4. Director (Admin.), Department of Personnel & Training, Ministry of Personnel, P G and Pensions, Government of India, North Block, New Delhi-110001